

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the **21st** Day of **November**, 2019)

Hon'ble Mr. Rakesh Sagar Jain, Member (Judicial)

Original Application No.330/1183/2019
(U/S 19, Administrative Tribunal Act, 1985)

Lal Ji Kushwaha son of Prayag Kushwaha, Resident of Village Rahimpur, Post Malawan Khurd, District Prayagraj (Allahabad).

..... **Applicant**

By Advocate: **Shri N.L. Srivastava**

Versus

1. Union of India, Ministry of Railways, Baroda House, New Delhi, 110001 through its Secretary.
2. Chairman, Railway Board, Ministry of Railways, Baroda House, New Delhi, 110001.
3. Divisional Rail Manager (P), South Eastern Railway, Chakradharpur Division 833102.

..... **Respondents**

By Advocate: **Shri G.K. Tripathi**

ORDER

Heard Shri N.L. Srivastava, counsel for the applicant and Shri G.K. Tripathi, counsel for the respondents.

2. At the very outset, counsel for the applicant submitted that grievance of the applicant will be redressed in case a direction is given to the respondents/Competent Authority to decide the representation of the applicant dated 11.12.2018 (Annexure A-4) for payment of gratuity amount of the applicant within a stipulated period of time.
3. In view of the prayer made by counsel for the applicant, I am of the view that no useful purpose will be served to keep this OA pending, and the matter can be resolved by taking the decision on the

representation of the applicant. Hence, **without commenting anything on the merits of the case**, the O.A. is disposed of with the direction to the respondent No.3/Competent Authority to decide the representation of the applicant dated 11.12.2018 (Annexure A-4) within a period of two months from the date of receipt certified copy of this order and communicate the decision to the applicant in writing. No order as to costs.

[Rakesh Sagar Jain]
Member-J

Sushil